

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 410

**Intervention Petition/3/ND/2024 in IB/354/ND/2023**

**IN THE MATTER OF:**

Cloud Retail Solutions Private Limited

...

Applicant

**Under Section 10 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 22.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Semco Ventures : Mr. Bharvi Thakur, Adv.

For the Applicant : Mr. Vishwendra Verma, Ms. Shivali, Advs.

For Amitabh Food Hospitality : Mr. Sahil Tagotra, Mr. Pratik Gaurav,  
Ms. Snigdha Dash, Advs.

For Sanspareil Enterprises : Mr. Abhishek Puri, Ms. Surbhi Gupta  
Mr. Sahil Grewal, Advs.

For Corporate Debtor : Mr. Parth Chopra, Mr. Abhishek Singh, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IB/354/ND/2023**

Learned Counsel for the applicant, Learned Counsel for the Amitav Food Hospitality, Learned Counsel for the Mahindra & Mahindra, Learned Counsel for the Sansperial Enterprises, Learned Counsel for the Semco Ventures Limited are present through video-conferencing. Learned Counsel for the applicant has submitted that he has received the copy of reply. Pleadings are complete.

**Intervention Petition/3/ND/2024**

Learned Counsel for the applicant as well as Learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the respondent has requested that copy of the application has not been received and requested for one more copy of the application. Learned Counsel for the applicant is directed to serve a copy of the application to Learned Counsel for the respondent. Respondent is directed to file reply within a week, on receipt of copy of the application, with copy in advance to the opposite side.

Let this matter be posted to 16.05.2024 for arguments.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**